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Proposal of Government of Assam Pending Clearance

248. SHRIMATI BIJOYA CHAKRAVARTY: Will the PRIME MINISTER be pleased to state:

(a) how many proposals of Government of Assam are presently pending with the Central Government;

(b) whether Government propose to clear the proposals relating to industry and water resources; and

(c) if so, by when?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (c) Information is being collected and will be laid on the Table of the House.

Loss of Life and Property due to Bandh

249. SHRI PRABHAKAR RAO KALVALA: Will the PRIME MINISTER be pleased to state:

(a) what is the estimated loss of life and property during the Bandh on 6th February, 1991, State/Union Territory-wise;

(b) the extent of work affected due to bandh in each State/Union Territory;

(c) whether there is any proposal under Government's consideration to pay compensation to the families who were killed during Bandh and if so, details thereof; and

(d) if the answer to part (c) be in the negative reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH

KANT SAHAY): (a) to (d) The information from all States/Union Territories is being obtained and a Statement will be laid on the Table of the House.

IAF Plan Crash near Bhaderia Khera Village in Lucknow

250. SHRI PRABHAKAR RAO KALVALA: Will the PRIME MINISTER be pleased to state:

(a) whether an IAF Plane crashed near Bhaderia Khera village in Lucknow District on the 9th January, 1991.

(b) if so, what were the reasons of the accident;

(c) what is the estimated loss of life and property;

(d) whether any compensation has since been paid; and

(e) what are the details of the inquiry conducted by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJAY SINGH): (a) Yes, Sir. An IAF aircraft crashed near village Bhadauria Khera in Lucknow District on the night of 8th January, 1991.

(b) The accident was most probably caused due to spatial disorientation of the pilot.

(c) The pilot and navigator of the aircraft were killed. The aircraft was completely destroyed. There was no injury to civilians. Some standing crops and trees were damaged.

(d) For the damage to private property, compensation claims are being processed and due compensation will be paid to the individuals as per rules.

(e) The Court of Enquiry which was instituted has concluded that the accident was most probably due to spatial disorientation of the pilot while flying in dark night conditions.